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## Talse Claims of Travelling and Night Duty Allowances by Officials of Allahabad Division

1291 SHRIJP YADAY Will the Minister of RAIIWAYS be pleased to refer to he misse to Staired Question No. 349 given in the Rijva Sabha on the diapril 1972 and state.

- (2) whether instructions issued to Northern Railway Administration on 3rd Lebruary 1972 to initiate necessary action under the Railway Servants (Discipline and Appeal) Rules again to the Ticket Checking Staff of Allumbad Division has in a 1 no taken
  - (b) if so the indicated and
- (c) if the inswer to part (a) above be if the negative by when the action is likely to be taken

## THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURISHI) (7) Yes Su

(b) and (c) In pursuance of the instructions issued to the Northern Rulway Administration disciplinary action was initiated a time of these 5 employees but of these 5 employees had been served with Memorandum for Minor penalty. In the case of remaining a employees have been served with Memorandum for Major penalty and enquiry under the Rulway Servants (Discipting and Appeal). Rules is in progress.

## Irregular Levy of Demurrage Charges

- 1235 SHRI J P YADAY Will the Minister of RAHWAYS be pleased to refer to the inside to Unstaired Question No. 120 given in the Raya Sabha on 7th Airgust 1972 and state.
- (1) whether disciplinary action against five persons who were held responsible for vitious integral units regarding levy of demining charges against pareds handling contractor at Lundla has since been completed.
  - (b) if so the results thereof,

- (c) whether demuting charges were also truscal against a Cooperative Society hold ing goods handling contract at Aligath and an enquiry the same were not found to be due.
- (d if so whether invaction has been taken against the staff found responsible and
  - (c) if not the reisons therefore

MINISTER IN THE THE DEPUTY MINISTRY OF RAILWAYS (SHRI MOHD SHAII QURFSHI) (a) and (b) Not yet \* Live persons namely S/Shice I R D Sharma Commercial Inspector 2 A D Saxona Station Master 3 P P Shivastava, Hd Parcel Clerk 4 S C Saraswat Hd Coaching Clerk of Tundla and 5 P C Gupta Sr Clak Commercial Allahabad were found responsible for irreculti less of demining changes at Tundla Out of these five persons \$/Shiee P P Sixvastava and A D Saxena have retired from rulway service well 31 3 72 and 14 12 72 respectively and hence the cases against them have been closed. Replies to the memoran dum of charges served to Shir R D Sharma and Shii S. C. Saraswat are under consideration of the disciplinary authority P ( Gupta is on unauthorised absence on and from 14 5 72 and action will be taken against him on his resumption of duty

- () Assistint Commercial Superintendent (1C) Allahabid made enquiries into the demutrage charges billed by staff against the Goods handling Society of Aligarh In in June 1972 and the demutrage charges were found to have been correctly levied as per extant rules
- (d) and (c) Que nons do not arise in view of the reply given to pair (c) above.

## Autonomous Corporation for the Utilization of Brahamputra River Water

1236 SHRI GANESHI AI MALL Will the Minister of IRRIGATION AND POWER be pleased to state

- (1) whether the Central Government have given their approval for setting up an autocomous Corporation for the utilization of Brahmaputra river water and
  - (b) if so the main fertures thereof?